

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No. 2138 of 1995

New Delhi, dated the 10th July, 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Hari Singh,  
S/o Shri Sarup Singh,  
C/o Superintendent,  
Distt. Jail,  
Rohtak, Haryana ..... APPLICANT

(By Advocate: Shri G.K. Srivastava)

VERSUS

1. Commissioner of Police,  
Delhi Police,  
Police Hqrs.  
M.S.O. Building,  
New Delhi.
2. The Principal,  
Police Training School,  
Jharoda Kalan,  
New Delhi. ..... RESPONDENTS

(By Advocate: None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard applicant's counsel  
Shri Srivastava and none has appeared on  
behalf of the respondents.

2. Shri Srivastava has invited our  
attention to Para 1 of the Respondents' reply  
(at the top of Page 3) wherein it has been  
stated that the applicant has filed an appeal  
against <sup>his</sup> ~~the~~ dismissal from ~~the~~ service.

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Shri Srivastava states that the said appeal has not yet been disposed of by the Respondents.

3. We dispose of this O.A. with a direction to the Respondents to dispose of the applicant's appeal by detailed and speaking order within two months from the date of receipt of a copy of this order. Thereafter if any grievance still survives it will be open to the applicant to agitate the same in accordance with law, if so advised. No costs.

Adelavalli

(DR. A. VEDAVALLI)  
Member (J)

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(S.R. ADIGE)  
Member (A)

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